

ORISSA ACT 4 OF 2006

THE ORISSA TEXTILE AND SERICULTURE SERVICE (VALIDATION OF APPOINTMENT OF ASSISTANT DIRECTOR OF TEXTILES) ACT, 2005

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1. (1) Notwithstanding anything contained in the Recruitment Rules, Sri Prasanna Kumar Gantayat, who is a Textile Engineer, appointed as Assistant Director of Textiles in the Service on an ad hoc basis by the Government of Textile and Handloom Department of the 1st day of January, 1998 and continuing as such shall be deemed to have been lawfully and regularly appointed to the Service against the direct recruitment post under the said Department with effect from the date of commencement of this Act and accordingly no such appointment shall be challenged in any court of law merely on ground that such appointment was made otherwise than in accordance with the procedure laid down in the Recruitment Rules.

(2) He shall be entitl'd to those who will be appointed as Assistant Directors of Textiles in the Service in accordance with rule 5 of the Recruitment Rules in the year 2005 commencing from the date of commencement of this Act.

(3) The period of ad hoc service rendered by the Assistant Director of Textiles prior to the commencement of this Act shall be counted for the purpose of pension, gratuity and insurance and for all other purposes.

For the 2005 Orissa Gazette Extraordinary dated the 20th August 2005 (No. 1223)

ORISSA ACT 4 OF 2006

***THE ORISSA TEXTILE AND SERICULTURE SERVICE
(VALIDATION OF APPOINTMENT OF ASSISTANT DIRECTOR
OF TEXTILES) ACT, 2005**

[Received the assent of the Governor on the 23rd April, 2006
first published in an extraordinary issue of the *Orissa Gazette*,
dated the 29th April, 2006. (No. 568)]

**AN ACT TO VALIDATE THE AD HOC APPOINTMENT OF
ASSISTANT DIRECTOR OF TEXTILE MADE TO THE
ORISSA TEXTILE AND SERICULTURE SERVICE.**

BE it enacted by the Legislature of the State of Orissa in the
Fifty-sixth Year of the Republic of India as follows:—

Short title. **1.** This Act may be called the Orissa Textile and Sericulture Service
(Validation of Appointment of Assistant Director of Textiles) Act, 2005.

Definitions. **2.** In this Act, unless the context otherwise requires,—
 (a) "Government" means the Government of Orissa;
 (b) "Recruitment Rules" means the Orissa Textile and
 Sericulture (Method of Recruitment and Conditions of
 Service) Rules, 1993;
 (c) "Service" means the Orissa Textile and Sericulture Service;
 and
 (d) "Year" means the calendar year.

Validation. **3. (1)** Notwithstanding anything contained in the Recruitment Rules,
Shri Prasanna Kumar Gantayat, who is a Textile Engineer, appointed as
Assistant Director of Textiles in the Service on *ad hoc* basis by the
Government in Textile and Handloom Department on the 1st day of January,
1999 and continuing as such shall be deemed to have been validly and
regularly appointed to the service against the direct recruitment quota under
the said Department with effect from the date of commencement of this
Act and, accordingly no such appointment shall be challenged in any court
of law merely on ground that such appointment was made otherwise than
in accordance with the procedure laid down in the Recruitment Rules.

(2) He shall be enblock junior to those who will be appointed as
Assistant Directors of Textiles to the service in accordance with rule 5 of
the Recruitment Rules in the year of the commencement of this Act.

(3) The period of *ad hoc* service rendered by the said Assistant
Director of Textile prior to commencement of this Act shall be counted for
the purpose of pension, leave and increment and for no other purposes.

* For the Bill, See Orissa Gazette Extraordinary dated the 9th
August, 2005. (No. 1258).